

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 7261 of 2017

Shiv Shankar --- --- Petitioner  
Union of India & others --- --- Respondents

Versus

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Petitioner: Mr. Sandeep Verma, Advocate  
For the Respondents: Mrs. Bakshi Vibha, Advocate

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05/09.09.2020 Mr. Sandeep Verma for the petitioner and Mrs. Bakshi Vibha for the Union of India are present through Video Conferencing.

2. As prayed for by learned counsel for the petitioner, three weeks' time is allowed to remove the following surviving defects.

- i. Synopsis with list of dates has not been given.
- ii. F/C or T/C of Annexure-1, 3, 5, 6 9 (page-48), 10 (page 52 to 57 & 60), 15 (page 66 to 68) and 17 may be given.
- iii. T/C of Annexure-2, 4, 8 and 13 may be given.
- iv. Case No. mentioned in para-1 & prayer portion may be corrected.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/